

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.78082 of 2018

(On behalf of Revenue)

(Arising out of Order-in-Appeal No.687/HWH/CE/2017-18 dated 20.03.2018 passed by Commissioner (Appeals) of Central Excise, Kolkata)

Commissioner of CGST & Excise, Howrah

15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

M/s Prayas Packaging Private Limited

Shed No.3/8, Uluberia Industrial Growth Centre,NH-6,Uluberia,Narkeltala,Howrah

Respondent

APPEARANCE :

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75820/2024

DATE OF HEARING : 29.04.2024

DATE OF DECISION : 29.04.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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